

[Shri Satya Narayan Sinha].

(1) the following statements showing the action taken by Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i) Supplementary Statement No. I	Fifth Session, 1963 (Third Lok Sabha) [Placed in Library. See No. LT-1902/63].
(ii) Supplementary Statement No. V	Fourth Session, 1963 (Third Lok Sabha) [Placed in Library. See No. LT-1903/63].
(iii) Supplementary Statement No. IX	Third Session, 1962-63 (Third Lok Sabha) [Placed in Library. See No. LT-1904/63].
(iv) Supplementary Statement No. XI	Second Session, 1962 (Third Lok Sabha) [Placed in Library. See No. LT-1904/63].
(v) Supplementary Statement XIV	First Session, 1962 (Third Lok Sabha) [Placed in Library. See No. LT-1905/63].
(vi) Supplementary Statement No. XVI	Twelfth Session, 1960 (Second Lok Sabha) [Placed in Library. See No. LT-1906/63].

(2) a copy each of the following Rules under sub-section (3) of section 8 of the Cinematograph Act, 1952:—

(i) The Cinematograph (Censorship) Second Amendment Rules, 1963 published in Notification No. G.S.R. 1514 dated the 21st September, 1963.

(ii) The Cinematograph (Censorship) Third Amendment Rules, 1963 published in Notification No. G.S.R. 1728 dated the 30th October, 1963.

[Placed in Library. See No. LT-1908/63].

(3) a copy of the Registration of Newspapers (Central) Third Amendment Rules, 1963 published in Noti-

fication No. G.S.R. 1687 dated the 26th October, 1963, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867.

[Placed in Library. See No. LT-1908/63].

**PAPERS UNDER TARIFF COMMISSION ACT AND REPORT (1963) OF TARIFF COMMISSION re POWER AND DISTRIBUTION TRANSFORMERS INDUSTRY**

**The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(1) (i) Report (1963) of the Tariff Commission on the continuance

of protection to the Bicycle Industry.

- (ii) Government Resolution No. 3(1)-Tar/53 dated the 23rd November, 1963.

[Placed in Library. See No. LT-1910/63].

- (2) (i) Report (1963) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformers Industry.

- (ii) Government Resolution No. 5(1)-Tar/63, dated the 23rd November, 1963.

- (iii) Government Notification No. 5(1)-Tar/63, dated the 23rd November, 1963.

- (iv) Statement explaining the reasons why a copy each of the documents at (i) to (iii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-1911/63].

NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958

**The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur):** I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

- (i) Notification No. G.S.R. 1393 dated the 24th August 1963 containing Corrigenda to the Merchant Shipping (Shipping Office Forms) Rules, 1963 published in Notification No. G.S.R. 455 dated the 16th March, 1963. [Placed in Library. See No. LT-1812/63].
- (ii) Notification No. G.S.R. 1511 dated the 21st September,

1963 containing Corrigendum to the National Shipping Board Rules, 1960 published in Notification No. G.S.R. 1242 dated the 22nd October, 1960. [Placed in Library. See No. LT-1913/63.]

THIRD FIVE YEAR PLAN—MID-TERM APPRAISAL

**The Minister of Planning (Shri B. R. Bhagat):** I beg to lay on the Table a copy of "Third Five Year Plan—mid-term appraisal." [Placed in Library. See No. LT-1915/63]

**Shri Ranga (Chittoor):** Are we to understand that copies of this report are placed in the Library?

**Mr. Speaker:** Yes.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

**The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Indian Maize (Temporary Use in Starch Manufacture) Second Order, 1963 published in Notification No. G.S.R. 1519, dated the 21st September, 1963.
- (ii) The Rice and Paddy (Assam) Second Price Control (Amendment) Order, 1963 published in Notification No. G.S.R. 1520, dated the 21st September, 1963.
- (iii) The Rice (Punjab) Price Control Order, 1963 published in Notification No. G.S.R. 1570, dated the 27th September, 1963.
- (iv) The Rice (Uttar Pradesh) Price Control Order, 1963